

<i>Depot</i>	<i>Number of buses out of order/damaged</i>
Nangloi Depot	1
Wazirpur Depot-III	1
Rohini Depot-III	1
Nehru Place Depot	2
Okhla Depot-II	2
Vasant Vihar Depot	4
Indraprastha Depot	3
<b>Total</b>	<b>63</b>

In addition, 19 Vehicles were held up in Central Workshop-I of DTC for major repairs.

### Imports and Exports

**2794. SHRI BHAGWAN SHANKAR RAWAT:** Will the Minister of COMMERCE be pleased to state:

(a) the details of import and export position of the country in the three quarters of the years 1990-91 and 1991-92;

(b) whether any scheme to improve the level of export and import of the year 1992-93 is under the consideration of the Government;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

**THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM):** (a) India's imports during the first three quarters of the financially year 1991-92 i.e. April-December, 1991 amounted to Rs. 34238 crores as compared to Rs. 31724 crores during April-December, 1990,

thereby registering an increase of 7.9%. In dollar terms, imports registered a decline of 20.5%. **INDIA'S EXPORTS TO General Currency area (GCA)** amounted to Rs. 27133 crores during April-December, 1991 as compared to Rs. 18785 crores during April-December, 1990 thereby registering an increase of 44.4%. In dollar terms, the GCA exports registered an increase of 6.3%. India's exports to Rupee Payment Area (RPA) amounted to Rs. 3199 crores during April-December, 1991 as compared to Rs. 4404 crores during April-December, 1990, thereby registering a decline of 27.4%. In dollar terms, the RPA exports registered a decline of 46.5%.

(b) to (d). The Government introduced a package of policy reforms aimed at strengthening of export incentives, and eliminating substantial volume of import licensing. These include: partial convertibility of Rupee, reduction in tariff rates, removal of licensing on most of the imports barring imports of sensitive items, strengthening of advance licensing system etc. Besides, Govt. Have taken other steps which include reducing controls through licensing, simplification of procedures for exports, activation of Board of Trade, bilateral discussions with selected countries, interaction with national organisations of trade and industry, etc.

### Letters from MPs

**2795. SHRIRAJNATH SONKAR SHASTRI:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the number of letters received by him from the Members of Parliament during the last fifteen months, month-wise;

(b) the number of those which were acknowledged/not acknowledged and given final replies/not given final replies, month-wise; and

(c) the steps taken to expedite the replies and to check such delays in future?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS  
 MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) 694 letters were received from Members of Parliament by the Ministry of Law, Justice & Company Affairs during the last 15 months. Month-wise details of the letters received are given in the enclosed Statement

(b) and (c). Letters from the Members of Parliament were invariably acknowledged.

All letters received from the Members of Parliament since June, 1991 have been acknowledged. Final replies were given in 139 cases, details of which are given in the above mentioned enclosed statement Annexure. Information in respect of the remaining letters is being collected and will be laid on the Table of the House. In accordance with extant instructions, priority is accorded to the work of replying to the letters of Members of Parliament. Disposal of such cases are regularly monitored at the highest level and remedial steps are taken wherever necessary.

### STATEMENT

<i>Month</i>	<i>No. of letters received by Ministry of Law, Justice &amp; Company Affairs month-wise</i>	<i>Final Replies were given, month-wise by Ministry of Law, Justice &amp; Company Affairs</i>
1	2	3
1. December, 1990	7	2
2. January, 1991	50	9
3. February, 1991	24	3
4. March, 1991	36	12
5. April, 1991	13	7
6. May, 1991	15	10
7. June, 1991	9	7
8. July, 1991	22	9
9. August, 1991	114	24
10. September, 1991	117	8
11. October, 1991	64	10
12. November, 1991	50	8
13. December, 1991	72	11

<i>Month</i>	<i>No. of letters received by Ministry of Law, Justice &amp; Company Month</i>	<i>Final Replies were given, month-wise by Ministry of Law, Justice &amp; Company No. of letters received Final</i>
14. January, 1992	70	14
15. February, 1992	31	7
<b>Total</b>	<b>694</b>	<b>139</b>

### **Settlement of Cash Compensatory Support Claims**

2796. SHRI R. SURENDER REDDY:  
SHRI SASHI PRAKASH:

Will the Minister of COMMERCE be pleased to state:

(a) whether a strategy to settle over Rs. 1000 crore of pending claims of ash Compensatory Support has been finalised by his Ministry;

(b) if so, the main features of the scheme;

(c) to what extent the disbursement of CCS claims to exporters will be made;

(d) whether the Finance Ministry has been asked to increase CCS allocations so that settlement can be made; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (e). In December 1991 various licensing offices had projected fund requirement for payment of pending CCS claims around Rs. 1190 crores. Ministry of Finance was accordingly approached, for release of the requisite funds. A sum of Rs. 410 crores was released by the Ministry of Finance on this account and the same has been disbursed to various licensing offices

in Jan, Feb., 1992. A further sum of Rs. 260 crores has been provided in the RE for 1991-92 and Rs. 300 crores in the BE for 1992-93. Further allocation of funds will be made to various licensing offices on receipt of the same from the Min. of Finance.

[Translation]

### **Reduction in number of Employees in Various Departments**

2797. SHRI VISHWANATH SHASTRI:  
Will the Minister of COMMERCE be pleased to state:

(a) whether the Government have constituted any committee to make a review for reducing the number of employees in various Departments of Commerce Ministry;

(b) if so, the time by which the aforesaid committee has been asked to submit its report; and

(c) the criteria adopted by the committee for reducing the number of employees?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): (a) to (c). A departmental Committee under the Chairmanship of Additional Chief Controller of Imports & Exports and consisting of four others namely JCCI & E (CLA), New Delhi, Deputy Secretary (Admn.), Ministry of Commerce, Deputy